

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No. 19309/2017

[Arising out of impugned final judgment and order dated 17-11-2016 in WC No. 32837/2002 passed by the High Court of Judicature at Allahabad]

ANIL KUMAR GOEL & ANR.

Petitioner(s)

VERSUS

STATE OF UP & ORS.

Respondent(s)

(IA No. 21097/2023 - EXEMPTION FROM FILING O.T.)

Date : 05-12-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KUMAR

HON'BLE MR. JUSTICE ALOK ARADHE

For Petitioner(s) Mr. Pardeep Gupta, Adv.
Mr. Parinav Gupta, Adv.
Mrs. Mansi Gupta, Adv.
Mr. Rakshit Rathi, Adv.
Mr. Harshvardhan Lodhi, Adv.
Mr. S.L. Mahajan, Adv.
Dr. Mrs. Vipin Gupta, AOR
Mr. Krishna Kumar, Adv.
Ms. Nandani Gupta, Adv.

For Respondent(s) Mr. Abhishek Chaudhary, AOR

UPON hearing the counsel, the Court made the following
O R D E R

Adjournment is sought, by way of a letter
circulated by the learned counsel for the
petitioners, on the ground of ill health of the
arguing counsel.

List on 27.01.2026.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(PREETI SAXENA)
COURT MASTER (NSH)